for development of food processing industries during the 8th Five Year Plan. When ever such suggestions are received they are considered and appropriate action is taken.

320. [Transferred to the 29th December, 1989].

India International Trade Fair 1989

- 321. SHRI V. NARAYANASAMY: Will the Minister of COMMERCE be pleased to state
- (a) whether the India International Trade Fair, 1989 organised by the Trade Fair Authority of India, New Delhi had bagged a number of export orders for industrial machinery, electropic products and domestic appliances;
- (5) if so, how many foreign countries have participated in the said Trade Fair; and
- (c) what is the total amount for which the export order, have been booked in that Fair?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) It is difficult to quantify the export orders bagged during the fair because business usually results over a period of time after the fair. The principa objectives of the I.I.T.F. are to facilitate business contacts, project export capabilities, to offer technology options to Indian industry and create greater awareness among the Indian public about developments in different fields.

- (b) A Statement is attached. · (See below).
- (c) As at (a) above.

Statement

Names of the countries who participated in UTF 1989

- 1. Brazil
- 2. Czechoslovakia
- 3. China
- 4. Federal Republic of Germany
- 727 R.S.-3

- 5. German Democratic Republic
- 6. Hong Kong
- 7. Italy
- 8. Libya
- 9. Poland
- 10. Romania
- 11. Singapore
- . 12. South Korea
 - 13. USSR
 - 14. (a) State of Ohio, USA
 - , (b) U.S. Foreign Commercial Services, USA
 - 15. Cypru3
 - 16. Pakistan
 - 17. Bulgaria
 - 18. Thailand
 - 19. Bangladesh
 - 20. Vietnam
- 21. Afghanistan
- 22. Bhutan
- 23. Canada
- 24. Norway
- 25. U.K.
- 26. Turkey
- 27. Finland
- 28. France
- 29. Netherländs
- 30. Hungary

Representations regarding increasing the strength of High Court Judges

- 322. DR. YELAMANCHILI SIVAJI: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether there is any demand from the Bar Associations as well as various. State-Governments to increase the number of High Court judges in their respective States; and
 - -(b) if so, what are the details thereof?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND CHESTIFIC (SHRIP DINESH GOSWAMI):